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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.284/90

Date of Order: 4.10.1993

BETWEEN :

N.R.Agarwal

.. Applicants.

A N D

1. Union of India, rep. by
Secretary, Ministry of
Railways, (Railway Board)
New Delhi.

2. Chief Personal Officer,
IV Floor, Rail Nilayam,
Secunderabad.

3. Chief Signal and Telecommunication
Engineers/Rail Nilayam,
VII Floor, Secunderabad.

.. Respondents.

Counsel for the Applicant

.. Mr. L. Shivacharan &
Mr. G. Purushotham Reddy
Not present

Counsel for the Respondents

.. Mr. N.R.Devraj SC for
Rlys.

CORAM:

Hon'ble Shri A.B.Gorthi, Member (Admn.)

Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.)

This case was listed for dismissal today.

But even today there was none to represent the applicant.

The application is therefore dismissed for default.

T (T.CHANDRASEKHARA REDDY)
Member (Judl.)

10/10/93
(A.B.GORTHI)
Member (Admn.)

Dated: 4th October, 1993

(Dictated in Open Court)

10/10/93
Deputy Registry (P)

To sd

1. The Secretary, Ministry of Railways, Union of India,
Railway Board, New Delhi.
2. The Chief Personal Officer, IV Floor, Railnilayam, Secunderabad.
3. The Chief Signal and Telecommunication Engineers Railnilayam,
VII Floor, Secunderabad.
4. One copy to Mr.G.Sivacharan, Advocate, SRT 208, RTC X Roads,
Jawar Nagar, Hyd.
5. One copy to Mr.N.R.Devraj, SC for Rlys. CAT.Hyd.
6. One spare copy.

10/10/93
pvm

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)
AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.P/T.TIRUVENGADAM:M(A)

Dated: 6 - 10 - 1993

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

O.A. No.

284190

T.A. No.

(W.P.)

Admitted and Interim directions
issued

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs

pvm

